

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

UNSTARRED QUESTION NO.2768

TO BE ANSWERED ON FRIDAY THE 28TH DECEMBER, 2018
PAUSHA 7, 1940 (SAKA)

GST EXEMPTION FOR ICTT

2768. SHRI MULLAPPALLY RAMACHANDRAN:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government received request from the State Government of Kerala to exempt the International Container and Transshipment Terminal (ICTT), Vallarpadam from the purview of Goods and Services Tax (GST) and if so, the details thereof; and

(b) whether the Government has considered the same and taken any decision thereon and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)

(a) and (b): The decisions regarding GST rates are taken by GST Council after due deliberations where both Centre and States are represented. Based on the recommendation of the Council, the Government makes changes in tax rates. GST Council has not made any recommendation to exempt the International Container and Transshipment Terminal (ICTT), Vallarpadam from the purview of Goods and Services Tax (GST).
